

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.183 of 2020

IN THE MATTER OF:

Ram Prakash Gupta

...Appellant

Vs.

Radhey Shyam Sharma & Ors.

...Respondents

Present:

For Appellant: Mr. Saraswata Mohapatra, Advocate.

**For Respondents: Mr. Sushil Kumar Dubey, Advocate for R-1 & 2.
Mr. Vaibhav Mishra, Advocate for R-3.**

ORDER

(Through Virtual Mode)

23.11.2020: At request, of Mr. Vaibhav Mishra Learned Counsel appearing for Respondent No. 3, for filing of Reply/Response of Respondent No.3 at request, the matter is adjourned to 23.12.2020. It is made quite clear that the copy of Reply/Response of Respondent No.3 shall be served to the Learned Counsel appearing for the Appellant and other Learned Counsels appearing for respective parties one week well in advance before the next date of hearing. It is open to the Appellant to file Rejoinder, if any within three days thereafter. It is open to the respective parties to file Reply/Response/Counter to 'Stay Application' filed by the Appellant.

The Registry is directed to List the matter on **23.12.2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**